

**GOVERNMENT OF RAJASTHAN
FINANCE DEPARTMENT
(RULES DIVISION)**

No.F.13(1)FD/Rules/2003

Jaipur, dated : **28.01.2004**

MEMORANDUM

Subject : Introduction of new contributory pension scheme to State Government employees appointed in the Government on or after 1.1.2004.

Undersigned is directed to refer to the Government notification no.F.15(7)FD(Rules)97 dated 14.01.2004 vide which RCS (Pension) Rules, 1996 have been made inapplicable on Government servants appointed in civil services of the State on or after 1.1.2004. In compliance with the Government's decision, a contributory pension scheme is being introduced for those State Government employees who are appointed in civil services of the State on or after 1.1.2004.

Detailed contributory pension scheme shall be notified in due course of time, however, the following steps are required to be taken immediately :-

1. It would be mandatory for new recruits to become member of the scheme and the monthly contributions to their pension account shall be @10 percent of the basic pay and DA paid from the salary of the employee and a matching amount shall be contributed by the State Government. This matching contribution from the State Government shall be charged to the respective salary head of account.
2. The contributions would be deposited in a non-withdrawable pension account.
3. The amount of contributions towards the pension account shall be retained in an interest bearing P.D. A/c to be opened in each treasury for this purpose.
4. Deduction from salary of the Government servant towards contribution to pension account and matching contribution from Government shall be shown in a separate schedule to be attached with the salary bill. The proforma for the same is enclosed.
5. The Head of Office shall maintain details of contributions in the pension account of each such employee.
6. Treasury Office shall maintain the account of amount contributed to the pension fund for each head of office.
7. This order shall come into force w.e.f. 1st January, 2004.

By Order of the Governor,

(Dr. Govind Sharma)
**Secretary to the Government
Finance (W)**

**GOVERNMENT OF RAJASTHAN
FINANCE DEPARTMENT
(RULES DIVISION)**

MEMORANDUM

No. F13(1)FD/Rules/2003

Jaipur, dated : 27.3.2004

Subject :- Introduction of new contributory pension scheme to State Government employees appointed in the Government on or after 1.1.2004.

The undersigned is directed to refer to Finance Department Memorandum of even number dated 28-1-2004 vide which new contributory pension scheme has been introduced for State Government employees appointed in the Government on or after 1.1.2004. In para 2 of the aforesaid memorandum it was mentioned that other details of the scheme will be notified in due course.

Accordingly, the details of the new contributory pension scheme are prescribed as under :

1. It would be mandatory for new recruits to become member of the scheme and the monthly contributions to their pension account shall be @10 percent of the basic pay and D.A. paid from the salary of the employee and a matching amount shall be contributed by the State Government. This matching contribution from the State Government shall be charged to the respective salary head of account.
2. The contributions would be deposited in a non-withdrawable pension account.
3. The amount of contributions towards the pension account shall be retained in an interest bearing P.D. A/c to be opened in each treasury for this purpose.
4. This order shall come into force w.e.f. 1st January, 2004.

5. A government servant can exit from the scheme on attaining the age of superannuation i.e. on or after the age of 58 or 60 years, as the case may be. At exit it would be mandatory for him to invest 40 percent of pension wealth to purchase an annuity (from an IRDA regulated Life Insurance Company), which will provide for pension for the lifetime of the employee and his dependent parents/spouse. Instructions will be issued later as to the operation of the fund, in the case of Government servant who leave the scheme before attaining the age of 58 or 60 years, as the case may be. In the event of untimely death of the employee immediate payment will be made to the lawful nominee (s).

6. It has been decided that pending regular final arrangements, regarding record keeping, the Director of State Insurance and Provident Fund will maintain the records for the above scheme.

7. Immediately on joining Government service, the government servant shall be required to provide particulars such as his name, designation, scale of pay, date of birth, nominee(s) for the fund, relationship of the nominee etc. in the prescribed form (Annexure I). The Head of Office concerned shall be responsible for obtaining this information from all government servants covered under the new Pension Scheme. Consolidated information for all those who have joined service during the month shall be submitted by the Head of Office concerned in the prescribed format (Annexure II) to the Unit Office of State Insurance & Provident Fund Department by 7th of the following month.

8. On receipt of Annexure II from the Heads of Office, the Unit Office of State Insurance & Provident Fund will allot a unique 12 digit Permanent Pension Account Number-PPAN- to each employee appointed in the State Government on or after 1-1-2004. The first four digits of this number will indicate the calendar year of joining government service by the employees, the next digit "1" indicates that it is a Civil Pensioner, the next two digits would represent the Code for Unit Office of State Insurance and Provident Fund Department and the last five digits will be the running serial number of the individual government servant allotted by the Unit Office of State Insurance & Provident Fund. The list of codes allotted for each Unit Office/District Office of State Insurance and Provident Fund Department is appended at

Annexure III. The format of PPAN is as under :-

Calender Year	Civil	Code of Unit Office of State Insurance & P.F.	Serial Number

9. The Heads of Office shall prepare separate pay bill in respect of the Government servants joining government service on or after 1-1-2004 and attach a schedule of government servants contribution in prescribed form (Annexure IV). The Heads of Office shall prepare a separate pay bill register in respect of such government servants.

10. Along-with the salary bill for the Government servants who join service on or after 1-1-2004, the Heads of Office shall also prepare a separate bill for drawal of matching contribution to be paid by the government for credit to respective Pension Account.

11. The bill for drawal of matching contribution should also be supported by schedules of recoveries in form (Annexure V).

12. On receipt of the salary bills in respect of government servants joining service on or after 1-1-2004, the Treasury Officer will exercise usual checks and pass the bills for payment. The schedules relating to Pension Contribution will be detached from the bills as done in the case of other schedules such as GPF. The schedules will then be furnished to the Unit Office of State Insurance and Provident Fund for posting the credits of contribution in the detailed ledger account of the individual employee.

13. The Unit Office of State Insurance and Provident Fund on receipt of schedules from the Treasury Officer will update its database and generate exception reports for missing credits, mismatches etc. which will be sent back to the Head of Office concerned for further action.

14. The District Office of State Insurance and Provident Fund shall send the compiled information of contribution recovered from the employee's salary towards Pension Fund as well as the matching contribution from government every month by 15th of

the next month to the Director, State Insurance and Provident Fund for maintaining record of all the employees appointed on or after 1-1-2004.

15. At the end of each financial year, the Director, State Insurance and Provident Fund shall prepare annual account statements for each employee showing the opening balance, details of monthly deductions and governments matching contributions, interest earned, if any, and the closing balance. The Director, State Insurance and Provident Fund shall send these statements to the Heads of Office through its Unit offices for distribution to the respective government servants and obtain receipt from them.

16. After the close of each financial year, the Director, State Insurance and Provident Fund will reconcile the figures of contribution posted in the ledger account of the individual as per **their ledger** with balance in the P.D. Account.

17. No withdrawal of any amount will be allowed during the interim arrangement i.e., till such time as final arrangement for fund management & record keeping are made, Provisions regarding fund management and record keeping shall be notified in due course.

18. Detailed instructions on the interest payable on P.D. Account balance shall be issued in due course.

19. After the availability of regular final arrangement regarding record keeping and Fund Managers, detailed instructions for transfer of balances shall be issued.

By order of the Governor,


(Dr. Govind Sharma)

Secretary to the Government
Finance (W)

(Details to be furnished by the Government servant)

1. **Name of the Govt. servant** :
(in Block letters)
2. **Designation** :
3. **Name of Department** :
4. **Scale of pay** :
5. **Date of Birth** :
6. **Date of joining Govt. service** :
7. **Basic Pay** :
8. **Nominee for accumulations under the** :
Pension Account

S. No.	Name of nominee (s)	Age	Percentage of share payable	Relationship with the government servant
1.				
2.				
3.				

Date :**Signature of the Govt. servant**

Received the above declaration.**Date :****Signature with seal
(Head of Office)****Station :**

ANNEXURE II

Format in which monthly information is required to be sent by Head of office to the Unit Office of State Insurance & Provident Fund Department for newly appointed employees.

Name of office & Address :

Month and Year :

Sl.No.	Name of the Government servant	Designation	Basic pay	Date of Birth	Unique Pension A/c No. in 12 digits (to be allotted by the Unit Office of State Insurance & P.F.)	Date of joining service	Details of nominee (s) for the accumulations under Pension Account.			
							Name of nominee (s)	Age	Relationship with government servant	percentage of share

Date :

Signature & Name of Head of office with office seal

**List of Unit Office/District Office of State Insurance & Provident Fund
Department and code number.**

S.N.	Place of Unit office/District Office	Code Number
1.	Ajmer	01
2.	Alwar	02
3.	Banswara	03
4.	Baran	04
5.	Barmer	05
6.	Beawar	06
7.	Bharatpur	07
8.	Bhilwara	08
9.	Bikaner	09
10.	Bundi	10
11.	Chittorgarh	11
12.	Churu	12
13.	Dausa	13
14.	Dholpur	14
15.	Dungarpur	15
16.	Hanumangarh	16
17.	Jaipur (city)	17
18.	Jaipur (Rural)	18
19.	Jaipur (Secretariat)	19
20.	Jaisalmer	20
21.	Jalore	21
22.	Jhalawar	22
23.	Jhunjhunu	23
24.	Jodhpur (city)	24
25.	Jodhpur (Rural)	25
26.	Karauli	26
27.	Kota	27
28.	Nagaur	28
29.	Pali	29
30.	Pratapgarh	30
31.	Rajsamand	31
32.	Sawai Madhopur	32
33.	Sikar	33
34.	Sirohi	34
35.	SriGanganagar	35
36.	Tonk	36
37.	Udaipur	37

ANNEXURE IV

**Format of Schedule of Government servant's contributions towards New Contributory Pension Scheme.
(to be attached with the pay bill)**

Name of Head of office :

Unique Pension Account no. in 12 digits allotted by Unit Office of State Insurance & P.F.	Name of the Government servant	Designation	Basic pay Rs.	DA Rs.	Amount of Contribution Rs.	Remarks

(Rupees-----)

Date : -

- Signature & Name of Head of office with office seal

ANNEXURE-V

**Format of Schedule of Government's contribution towards New Contributory Pension Scheme
(to be attached with the bill for drawal of Government's contribution)**

Name of Head of office :

Unique Pension Account in 12 digits allotted by Unit Office of State Insurance & P.F.	Name of the Government	Designation	Basic Pay Rs.	DA Rs.	Government's Contribution Rs.	Remarks

(Rupees-----)

Date

Signature & Name of Head of office with office seal

**GOVERNMENT OF RAJASTHAN
FINANCE DEPARTMENT
(RULES DIVISION)**

ORDER

No.F. 13(1)FD/Rules/03

Jaipur, dated : 3.6.2004

Subject :- Introduction of new contributory pension scheme to State Government employees appointed in the Government on or after 1.1.2004-Rate of interest on P.D. A/c.

In para 18 of Finance Department order of even number dated 27.3.2004 it was mentioned that detailed instructions on the interest payable on P.D. Account balance shall be issued in due course.

Now the matter has been considered and it has been decided that as an interim arrangement the interest on the balance of aforesaid P.D. A/c shall be paid @5% per annum (which is the rate of interest applicable to interest bearing P.D. Account) from the date of deposit. Final orders in this regard shall be issued on receipt of clarification from Government of India.


(Dr. Govind Sharma)

Secretary to the Governemnt
Finance (W)

राजस्थान सरकार
वित्त विभाग
(नियम अनुभाग)

क्रमांक प.13(1)वित्त/नियम/2003

जयपुर, दिनांक : 12 अगस्त, 2004


परिपत्र

विषय :- राजकीय उपक्रमों/स्वशासी निकायों में 1.1.2004 के बाद नवनियुक्त कर्मचारियों के लिए पेंशन के स्थान पर अंशदायी पेंशन योजना लागू किए जाने के संबंध में।

वित्त विभाग के समसंख्यक मेमोरेण्डम दिनांक 28.1.2004 एवं 27.3.2004 (प्रति संलग्न) के द्वारा दिनांक 1.1.2004 एवं उसके बाद सीधी भर्ती से नवनियुक्त राज्य कर्मचारियों के लिए पेंशन के स्थान पर नवीन अंशदायी पेंशन योजना लागू की गई है।

राज्य के उपक्रमों/स्वशासी निकायों में जहाँ पर वर्तमान में कर्मचारियों की सेवानिवृत्ति पर पेंशन देय है, उन उपक्रमों/स्वशासी निकायों के लिए राज्य सरकार ने निर्णय लिया है कि दिनांक 1.1.2004 एवं उसके बाद सीधी भर्ती से नवनियुक्त कर्मचारियों के लिए सक्षम स्तर से अनुमोदन प्राप्त कर दिनांक 1.1.2004 से पेंशन के स्थान पर नवीन अंशदायी पेंशन योजना लागू की जावे।

नियोक्ता एवं कर्मचारियों के अंशदान की राशि को पीडी खाते में जमा किया जावे। वित्त विभाग के समसंख्यक आदेश दिनांक 3.8.2004 के प्रावधान (प्रति संलग्न) के अनुसार उक्त जमा राशि पर ब्याज देय होगा।


(मुकुन्द सोहोनी)

उप शासन सचिव (द्वितीय)